

Through Video Conferencing**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**
JABALPUR**Original Application No.200/639/2020**

Jabalpur, this Thursday, the 26th day of November, 2020

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Ku. Sumita Mishra, D/o Late Narmada Prasad Mishra, aged about 44 years, unemployed, R/o Ward No.27, Purani Basi, Shahdol M.P. 484771.

-Applicant

(By Advocate – Shri Kishore Roy)

V e r s u s

1. Union of India through General Manager, South East Central Railway, Bilaspur Pin 495004.

2. Divisional Railway Manager, South East Central Railway, Bilaspur Pin 495004.

3. Sr. Divisional Personal Officer, South East Central Railway, Bilaspur Pin 495004

-Respondents

(By Advocate – Shri A.S. Raizada)

O R D E R

By Ramesh Singh Thakur, JM.

Heard.

2. This Original Application has been filed by the applicant against the inaction on the part of the respondents in not deciding the representations whereby the applicant is seeking family pension.



3. From the pleadings, the facts of the case are that father of the applicant retired from service on 31.08.2011, while working as Passenger Guard. Thereafter, he died on 06.10.2019 and the mother of the applicant has also died on 13.07.2019 (Annexure A-2). The case of the applicant is that the applicant is unmarried daughter and she was fully dependent on her mother and father in their lifetime. The applicant had earlier made a representation dated 24.09.2020 (Annexure A-3) for grant of family pension to her. Thereafter, the applicant had again made a representation on 20.10.2020 (Annexure A-5). However, till date no response has been given by the respondents.

4. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide her representation (Annexure A-5) in a time-bound manner.

5. We have considered the matter and we are of the view that ends of justice will be met if the respondents are directed to decide the representation (Annexure A-5) in a time frame especially when the said representation has not been decided yet. Accordingly, the competent authority of the respondent department is directed to consider and decide the representation of the applicant dated 20.10.2020 (Annexure A-5), if not



already decided, within a period of four weeks' from the date of receipt of a copy of this order. Needless to say that the competent authority shall pass the reasoned and speaking order and the contentions raised in the representation shall also be dealt with.

6. With these observations, this Original Application is disposed of at the admission stage itself.



(Naini Jayaseelan)
Administrative Member
am/-

(Ramesh Singh Thakur)
Judicial Member